

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 119 of 2006

Date of order : 13.11.2006

Hon'ble Ms. Sadhna Srivastava, Member [J]
Hon'ble Shri S.N.P.N. Sinha, Member [A]

T.N. Sinha

vs.

Union of India and others

For the applicant : Shri M.P. Dixit

For the respondents : Shri Amitav Pandey

O R D E R (Oral)

By S. Srivastava, M [J] :-

The learned counsel for the applicant submits that during the pendency of the OA, the Chief Post Master General, Bihar Circle, Patna i.e respondent No. 1 issued an order dated 06.06.2006 whereby the officiating arrangement of the applicant in respect of the period with effect from 6.8.2005 to 31.10.2005 in the HSG -I Cadre has been approved. In pursuance of the approval given by the Chief Post Master General, Bihar Circle, Patna, a letter has been sent by the Senior Superintendent of Post Offices, to Accounts Officer, the office of the Director Accounts (P), Patna for taking necessary action.

2. Shri Dixit, the learned counsel for the applicant submits that since the relief has already been granted, and the matter is pending before the Director, Accounts (P), a direction may be issued to expedite the matter

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in respect of consequential benefits.

3. Accordingly, we dispose of this OA with the observation to the Director Accounts (P) i.e., respondent No. 3 to expedite the matter in respect of the consequential benefits ^{if any b} and take necessary action at the earliest possible, preferably within three months from the date of receipt of copy of this order. The letters dated 6.6.2006 and 9.6.2006 are directed to be kept on record.

[S.N.P.S. Sinha] M [A]

/cbs/


[Sadhna Srivastava] M [J]